

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).72/2026

ANNIE RAJA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 47741/2026 - EXEMPTION FROM FILING O.T.

WITH

W.P.(Crl.) No. 75/2026 (PIL-W)

IA No. 48507/2026 - EXEMPTION FROM FILING O.T.

W.P.(Crl.) No. 76/2026 (PIL-W)

IA No. 48599/2026 - EXEMPTION FROM FILING O.T.

Date : 16-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Mushtaq Salim, Adv.

Mr. Lzafeer Ahmad B. F., AOR

Ms. Awastika Das, Adv.

Mr. Aditya Dhingra, Adv.

Mr. Chander Uday Singh, Sr. Adv.

Ms. Rupali Samuel, Adv.

Mr. Yash S. Vijay, AOR

Mr. Abhishek Kalaiyarasan, Adv.

Ms. Katyayini Suhrud, Adv.

Ms. Bidya Mohanty, Adv.

Mr. Vikram Aditya Narayan, Adv.

Mr. Prasanna S., Adv.

Ms. Aditi Soni, Adv.

Mr. Shikhar Aggarwal, Adv.

Mr. Joshua Tom Thomas, Adv.

Mr. Nizam Pasha, Adv.

Ms. Rashmi Singh, Adv.

Mr. Aman Sharma, Adv.

Mr. Subhan Shankar Gogoi, Adv.

Mrs. Priyansha Sharma, AOR

Mr. Sidharth Kaushik, Adv.

Mr. Arif Ali, Adv.

For Respondent(s) : Mr. Tushar Mehta, SG
Mr. Chinmoy Pradip S., Sr. AAG
Ms. Diksha Rai, AOR
Mr. Vijay Deora, Adv.
Ms. Purvat Wali, Adv.
Ms. Sagun Srivastava, Adv.
Mr. Aditya Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. These writ petitions have been filed, under Article 32 of the Constitution of India, seeking various directions against the official and private respondents.
2. In our considered view, all these issues can be effectively adjudicated by the jurisdictional High Court. We, therefore, see no good reason to entertain these writ petitions before this Court at this stage.
3. Consequently, but without expressing any opinion on the merits of the case, we relegate the petitioners to approach the jurisdictional High Court.
4. Since the petitioners have asserted that the matter requires urgent attention, we request the Hon'ble Chief Justice of the High Court to provide an expeditious hearing to the petitions.
5. With liberty aforementioned, the Writ Petitions are, accordingly, disposed of.
6. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR